

**Shri Satya Narayan Sinha:** Several reminders have been sent to them. There is a procedure adopted in the Department for culling out assurances from the debates. So, this is the position more or less.

**Mr. Speaker:** I would ask the Committee on Assurances to examine this: what has been laid and what remains, and then to make a report to me by the next session.

**ANNUAL REPORT OF ASHOKA HOTELS,  
AND REVIEW BY GOVERNMENT THEREON,  
AND**

**ANNUAL REPORT OF JANPATH HOTELS,  
AND REVIEW BY GOVERNMENT THEREON.**

**The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):** Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy each of the following papers:—

- (1) (i) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5342/65].

- (2) (i) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 6179A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5343/65].

**NOTIFICATIONS UNDER KERALA MOTOR VEHICLES RULES AND ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION, LTD., NEW DELHI.**

**Shri P. S. Naskar:** On behalf of Shri Raj Bahadur, I beg to lay on the Table:

- (1) a copy of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clauses (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—
  - (i) S.R.O. No. 394/65 published in Kerala Gazette, dated the 2nd November, 1965.
  - (ii) S.R.O. No. 402/65 published in Kerala Gazette dated the 9th November, 1965. [Placed in the Library. See No. LT-5344/65].
- (2) a copy of Annual Report of the Central Road Transport Corporation Limited, New Delhi, for the year 1964-65; along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5345/65].

**ANNUAL REPORT OF INDIAN DRUGS AND PHARMACEUTICALS.**

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagasan):** I beg to lay on the Table a copy each of the following papers:— [Shri Alagasan]

- (i) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1964-65, along with the

[Shri Alagesan]

Audited Accounts and the comments of the Comptroller Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.

- (ii) Réview by the Government on the working of the above Company. [Placed in Library See No. LT-5346/65.]

**NOTIFICATIONS AND RULES UNDER CUSTOMS ACT AND KERALA SALES TAX (LEVY AND VALIDATION) ACT**

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):**  
I beg to lay on the Table—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1696 published in Gazette of India dated the 20th November, 1965.
- (ii) G.S.R. 1750 published in Gazette of India dated the 27th November, 1965.
- (iii) G.S.R. 1751 published in Gazette of India dated the 27th November, 1965.
- (iv) G.S.R. 1752 published in Gazette of India dated the 27th November, 1965.
- (v) G.S.R. 1753 published in Gazette of India dated the 27th November, 1965.
- (vi) G.S.R. 1754 published in Gazette of India dated the 27th November, 1965.
- (vii) G.S.R. 1790 published in Gazette of India dated the 30th November, 1965.
- (viii) G.S.R. 1794 published in Gazette of India dated the 3rd December, 1965.

[Placed in Library. See No. LT-5347/65].

- (2) a copy each of the following Rules under section 159 of

the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1965, published in Notification No. GSR 1740 in Gazette of India dated the 27th November, 1965.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1965, published in Notification No. GSR 1741 in Gazette of India dated the 27th November, 1965.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1965, published in Notification No. GSR 1742, in Gazette of India dated the 27th November, 1965.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1965, published in Notification No. GSR 1743 in Gazette of India dated the 27th November, 1965.
- (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1965, published in Notification No. GSR 1744 in Gazette of India dated the 27th November, 1965.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1965, published in Notifica-